

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.278/2024

IN THE MATTER OF:

Charan Singh

...

Applicant

Versus

State of Haryana

...

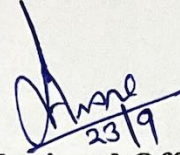
Respondent

**REPORT ON BEHALF OF HARYANA STATE POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER DATED
24.05.2024.**

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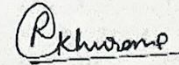
**Regional Officer
Karnal Region**

Haryana State Pollution Control Board

Place: Karnal

Date: 23.09.2024

Through



Rahul Khurana, Advocate
17, Central Lane, Babar Road, Bengali Market,
New Delhi
09811894060
rkhuranalegal@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.278/2024

IN THE MATTER OF:

Charan Singh ... Applicant

Versus

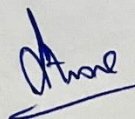
State of Haryana ... Respondent

REPORT ON BEHALF OF HARYANA STATE POLLUTION
CONTROL BOARD IN COMPLIANCE OF ORDER DATED
24.05.2024.

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took notice of the complainant letter stating that there is a pond (Johad) at Ambawala which has Unique Identification Registration No. 01HRKNL NSROBRAS-133 under the provisions of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020. It is stated in letter petition that substantial area of the pond has been encroached upon illegally by certain resourceful people and they have raised their residential constructions as a result thereof, total pond area of about 4-5 acres has reduced to 1 acre but no action has been taken by the concerned Authorities; untreated sewerage is being directly discharged in the said pond and even waste is being dumped therein, causing damage to environment and creating health hazards to the local people.

The Hon'ble Tribunal observed that the complaint raised in the matter can be looked into, at the first instance, by District

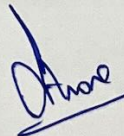


Administration. This Hon'ble Tribunal disposed of the Original Application by constituting a Joint Committee comprising District Magistrate, Karnal and Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB') who shall visit the site, collect relevant information and if finds any encroachment or otherwise dumping of waste (liquid or solid) in the said pond, causing damage to the environment, shall take appropriate preventive, remedial and punitive action against the violator(s) in accordance with law, within three months from the date of communication of this order.

That upon receipt of the directions from Hon'ble Tribunal, this office wrote a letter to Deputy Commissioner requesting him for constitution of a joint team as directed by Hon'ble Tribunal by this office letter no. 1172 dt. 10.06.2024 & 1472 dt. 24.06.2024.

2. That the team was constituted by Deputy Commissioner, Karnal dated 01.07.2024 vide Endst. No. 14708-14711/MA dt. 01.07.2024 (Annexure-R/1) with following members-
- i. Sub Divisional Magistrate, Karnal.
 - ii. RO, HSPCB, Karnal.
 - iii. XEN-Panchayati Raj (PR) Karnal
 - iv. BDPO Nissing
 - v. Naib Tehsildar, Nissing.

As per notice dated 18.07.2024 issued by HSPCB, inspection was carried out on 23.07.2024. Copy of notice dated 18.07.2024 and photographs dated 23.07.2024 are annexed as ANNEXURE-R/2.



The detailed inspection report is as follows-

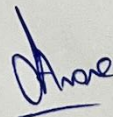
The inspection of said pond was conducted on 23.07.2024 in presence of SDM Karnal. All the members of team appointed by Worthy Deputy Commissioner Karnal were present as under:-

- Sh. Balraj (Sarpanch. Baraas).
- Sh. Vinod kumar, (Sarpanch, Baraas Khurd)
- Sh. Surender Kumar SEPO from BDPO Office.
- Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
- Sh. Jaivir, Patwari, from Tehsildar Office.
- Sh. Vinit Maan, Secretary, Panchayat Office.
- Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
- Sh. Shailender Arora, RO, HSPCB, Karnal.
- Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.

The attendance sheet dated 23.07.2024 is annexed as **Annexure-R/3.**

Further, it was observed that encroachment on the pond (Khasra No. 315-Amba Wala Talaab) has been done by the villagers. The detail of encroachment has been submitted by Sarpanch Village Baraas & Secretary, Panchayat Office, Baraas on 24.07.2024 mentioning that there are 13 no. Pucca Animal Sheds, 07 No. Residential Houses, 04 No. Shops & 08 No. Open Yard has been established by the villagers on pond land (Khasra No. 315). 10 no. people are residing in these houses/open yards & approx. 25 no. of animals are in animal sheds. Report dated 24.07.2024 of the Sarpanch, Gram Panchayat-Baras, Dist. Karnalis as **Annexure- R/4.**

The sizra plan submitted by Patwari alongwith Jamabandi report is attached as **Annexure-R/5.**



BDPO Nissing also submitted record of letters mentioning request to Naib Tehsildar Nissing vide letter no.923 dt. 17.11.2023 & 1998 dt. 11.01.2024 for Demarcation, on the matter of CM Window complaints received from Charan Singh S/o Labh Singh on 18.09.2023 regarding encroachment on Amba wala pond (Khasra No. 315). Copy of report dated 11.01.2024 submitted by the BDPO, Nissing to Naib Tehsildar, Nissing is annexed as **Annexure-R/6**.

Panchayati Raj Department also submitted detail of excavation done in the pond during year 2023-2024 with detail of quantity excavated with photographs showing doing excavation of the pond with photographs. **Copy attached as Annexure- R/7**.

3. A meeting was fixed by SDM Karnal on 07.08.2024, as per this office letter no. HSPCB/KAR/2024/2339-47 dt. 30.07.2024 under the Chairmanship of SDM Karnal in the presence of complainant Sh. Charan Singh village Braas, Nissing Karnal.

All the members of team appointed by Worthy Deputy Commissioner Karnal were present with complainant as under:-

- Sh. Satender Kumar, Naib Tehsildar, Karnal
- Sh. Surender Kumar SEPO from BDPO Office.
- Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
- Sh. Jaivir, Patwari, from Tehsildar Office.
- Sh. Vinit Maan, Secretary, Panchayat Office.
- Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
- Sh. Shailender Arora, RO, HSPCB, Karnal.
- Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.
- Sh. Charan Singh Complainant, Village Baraas, Nissing, Karnal.

Charan

The following decisions were taken during the meeting as under:-

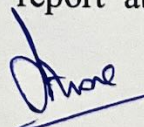
- i. The Naib Tehsildar has to submit Demarcation Report of the said pond with report regarding details of area under encroachment.
- ii. XEN, Panchayati Raj Department, Karnal/DDPO Karnal to remove the dumping of waste (Liquid and Solid) and submit report with proofs.
- iii. DDPO Karnal & Tehsildar Nissing to initiate action for removal of encroachment by violators & maintain the pond and submit report with proofs.

The Report/Minutes of the meeting sent to SDM Karnal vide this office letter no. HSPCB/KAR/2024/2500 dt. 07.08.2024 is annexed as **Annexure-R/8**.

4. The SDM Karnal vide his letter no. 1777/Steno dt. 21.08.2024 requested to Deputy Commissioner Karnal for issuing direction to concerned Departments as
- XEN, Panchayati Raj Karnal
 - DDPO, Karnal/BDPO Nissing
 - Tehsildar /Naib Tehsildar, Nissing, Karnal.

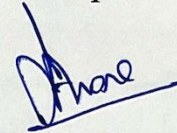
to submit action taken report urgently. Copy of letter dated 21.08.2024 sent by the SDM (Civil), Karnal to the Deputy Commissioner, Karnal is annexed as **Annexure-R/9**.

5. The Deputy Commissioner Karnal vide letter no. 19956-19959/MA dt. 30.08.2024 directed the concerned departments/authorities i.e. DDPO Karnal, Xen P.R. Karnal, BDPO Nissing and Naib Tehsildar Nissing to take immediate further necessary action and submit action taken report on the encroachment in the pond with action taken report at earliest.



Copy of letter dated 30.08.2024 issued by the Deputy Commissioner is annexed as **Annexure- R/10**.

The report is submitted accordingly for kind consideration. The demarcation is also under process by concerned Departments. The removal of encroachment will be done by the Departments, to whom the directions has been issued by Deputy Commissioner Karnal. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



**Regional Officer
Karnal Region
Haryana State Pollution Control Board**

Place: Karnal
Date: 23.09.2024



Office of Deputy Commissioner, Karnal
Government of Haryana

From

To The Deputy Commissioner,
Karnal.

The Sub Divisional Magistrate,
Karnal.

No. 14707 /MA Dated 01.07.2024

Sub: Original Application No. 278/2024 (Charan Singh S/o Shri Labh Singh, resident of village Baras, Block Nissing, District Karnal Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Memo:

Please find enclosed copy of letter No. HSPCB/KAR/2024/1172 dated 10.06.2024 along with copy of Order dated 24.05.2024 passed by Hon'ble N.G.T. as received from Regional Officer. HSPCB Karnal Region, Karnal on the subject cited above.

In this regard, a team of the following Officers is hereby constituted under your chairmanship to enquire into the whole matter and to ensure the compliance of the Order dated 10.06.2024 passed by Hon'ble NGT.

- | | | | |
|----|-----------------------------------|---|----------|
| 1. | Sub Divisional Magistrate, Karnal | - | Chairman |
| 2. | R.O. HSPCB Karnal | - | Member |
| 3. | XEN P.R. Karnal | - | Member |
| 4. | B.D.P.O. Nissing | - | Member |
| 5. | Naib Tehsildar Nissing | - | Member |

Above Team is directed to visit the site, collect relevant information and if finds any encroachment or otherwise dumping of waste (liquid or solid) in the said pond in Village Brass, Block Nissing (Karnal), causing damage to the environment, shall take appropriate preventive, remedial and punitive action against the violator(s) in accordance with law. Compliance report be submitted to this office at the earliest.

DA:- as above

% for Deputy Commissioner,
Karnal. 28/06/2024

Endst No. 14708 - 14711 /MA Dated 01.07.2024

A copy of the above alongwith its enclosures is forwarded to the following for information and with the direction to assist the Sub Divisional Magistrate, Karnal for the above purpose :-

- Executive Engineer, P.R. Karnal.
- R.O. H.S.P.C.B. Karnal Region, Karnal - He is also directed to contact personally to the S.D.M. Karnal for the above purpose.
- B.D.P.O. Nissing.
- Naib Tehsildar Nissing.

DA:- as above

% for Deputy Commissioner,
Karnal. 28/06/2024



Regional Office, Karnal Region
Haryana State Pollution Control Board



2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

Annexure-R-2

No. HSPCB/KAR/2024/2050-52

Dated: 18 / 07 / 2024

To

1. The XEN, Panchayati Raj, Karnal (prexeeng.krl@hry.nic.in).
2. The Block Development & Panchayat Officer, Nissing.
3. The Naib Tehsildar, Nissing.

Sub: - Date of Inspection on 23.07.2024 at 03:00 PM at site - Original Application No. 278/2024 (Charan Singh (son of Labh Singh, resident of village Baras, Block Nisang, District Karnal, State of Haryana) Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Ref: - O/o DC, Karnal letter no. 14707-14711/MA dated 01.07.2024 and this office letter no. HSPCB/KAR/2024/1763-66 dt. 05.07.2024.

In this regard, it is intimated that Sub Divisional Magistrate, Karnal has fixed 23.07.2024 (03:00 PM) for inspection.

Hence, you are asked to present at site, so that inspection may be made & report may be submitted to Registrar Hon'ble NGT well in time.

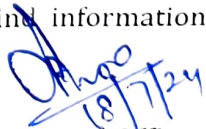

Regional Officer
Karnal Region

Endst. No. HSPCB/KAR/2024/2053-57

Dt: - 18 / 07 / 2024

A copy of the above is forwarded to:-

1. The Deputy Commissioner Karnal for kind information, please.
2. The Sub Divisional Magistrate, Karnal for kind information, please.
3. The DDPO, Karnal, for kind information, please.
4. Sr. Environmental Engineer-HWM Cell (HQ), HSPCB, Panchkula for kind information, please.
5. The District Attorney, Legal Cell (HQ), HSPCB, Panchkula for kind information, please.


Regional Officer
Karnal Region

27

N 29°44'26.52870" (LAT)

E 76°45'11.22880" (LONG)

Altitude: 246 m

23/07/24, 3:05 PM

Location provider: Fused
No street

Karnal 132024

HR

India

N 29°44'26.74660" (LAT)

E 76°45'11.47320" (LONG)

Altitude: 246 m

23/07/2024 11:11 PM

Location provider: Fused
No

Karnal 132024

HR

India





N 29°44'30.23400" (LAT)

E 76°45'11.80550" (LONG)

Altitude: 246 m

23/07/24, 3:18 PM

Location provider: Fused
No street

Karnal 132024

HR

India

Annexure-R-3

Attendance sheet 23/7/24

32

Ss. No.

Name

Designation

Mobile No.

Signature

Ss. No.	Name	Designation	Mobile No.	Signature
1.	Balraj (Safarich)	Safarich (Bass)	9991407599	Balraj
2.	Suwendra Kumar	SEPO	7988383075	[Signature]
3.	Pankaj Kumar	JE Panchyati Raj	7470288000	[Signature]
4.	Jaivir	Patwari	9416841607	[Signature] 23/07/2024
5.	Vinod Kumar	Safarich (Bass Khud)	8816883000	Vinod Kumar
6.	Vinit Maan	Secretary	9812448000	[Signature]
7.	Rajendra Kumar	SDO Panchyati Raj	9017095800	[Signature]
8.	Shailendra Arora	RO HSPCB	9216192051	[Signature]
9.	Rohitash Dahiya	JEE HSPCB	9215612120	[Signature]

CHAIRD BY. SDM KARNAL

SH ANUBHAV MEHTA

श्रीमान B.D.P.O साहव
जिला कारनाल (करनाल)

विषय :- खासरा नं-315 (आम्बा वाले तालाक) में विस्तृत
रिपोर्ट देने बारे।

उपरोक्त विषय बारे आपकी सेवा में लिखा जाता है
कि ग्राम पंचायत बरास में खासरा नं-315 आम्बा वाले
तालाक में 13 पन्नों पर 7 शर्तें व 7 रिदायशी ममान बना
है व 4 कुम्हार बना है और 8 खाली गाँव
बनाकर जाप्रापय कम्पा रिपोर्ट है। उपरोक्त जाप्रापय
जगह में जांच के 10 चामर रहने हैं व लगभग
25 उपरोक्त पक्ष शर्त में रहते हैं। रिपोर्ट आपकी सेवा में
आगामी कापवाट दे दी जायेगी।

24-07-2024

कानवाप

Ushu
सरपंच
ग्राम पंचायत बरास
जिला कारनाल

Pranab
Gram Sachiv

नकल अर्बुद शिखरा किला 34 मॉडल - केरल उच्च-तहसील
 निशिंग जिला - कर्नाटक ।

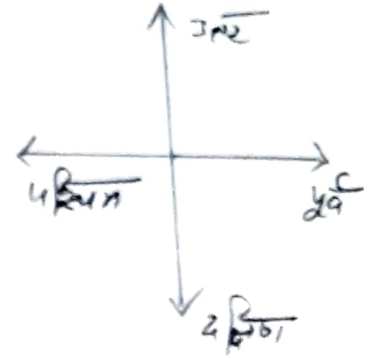
पैमाना :- 1 इंच = 40 मीटर

न. खसरा :- 315

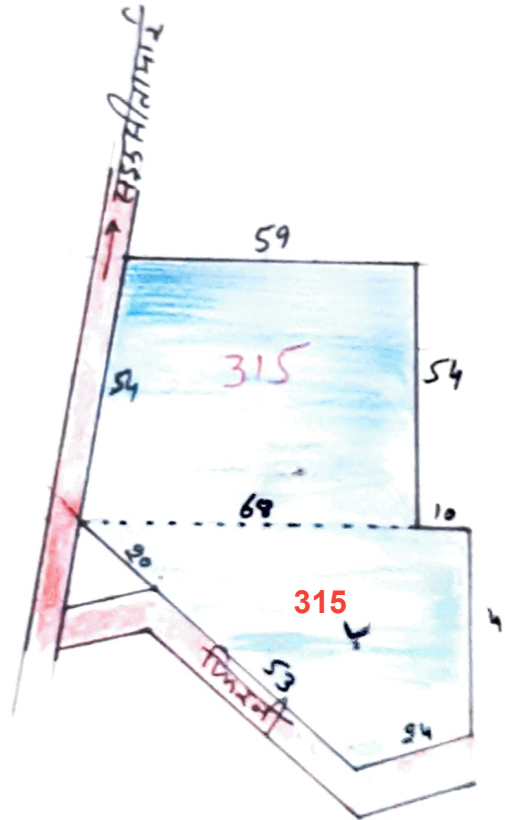
रकबा :- 31-10 ^{क०} मरले

खबट नं. :- 1539

खतौनी नं. :- 2317



Annexure-R-5



पत्नीमान जी
 नकल मुताबिक असल है ।

नकल बिला उजरत बकार सरकार की गरी

P. S. S. S.
 23/07/2024

35

315

315

Village Baras (Abadi)

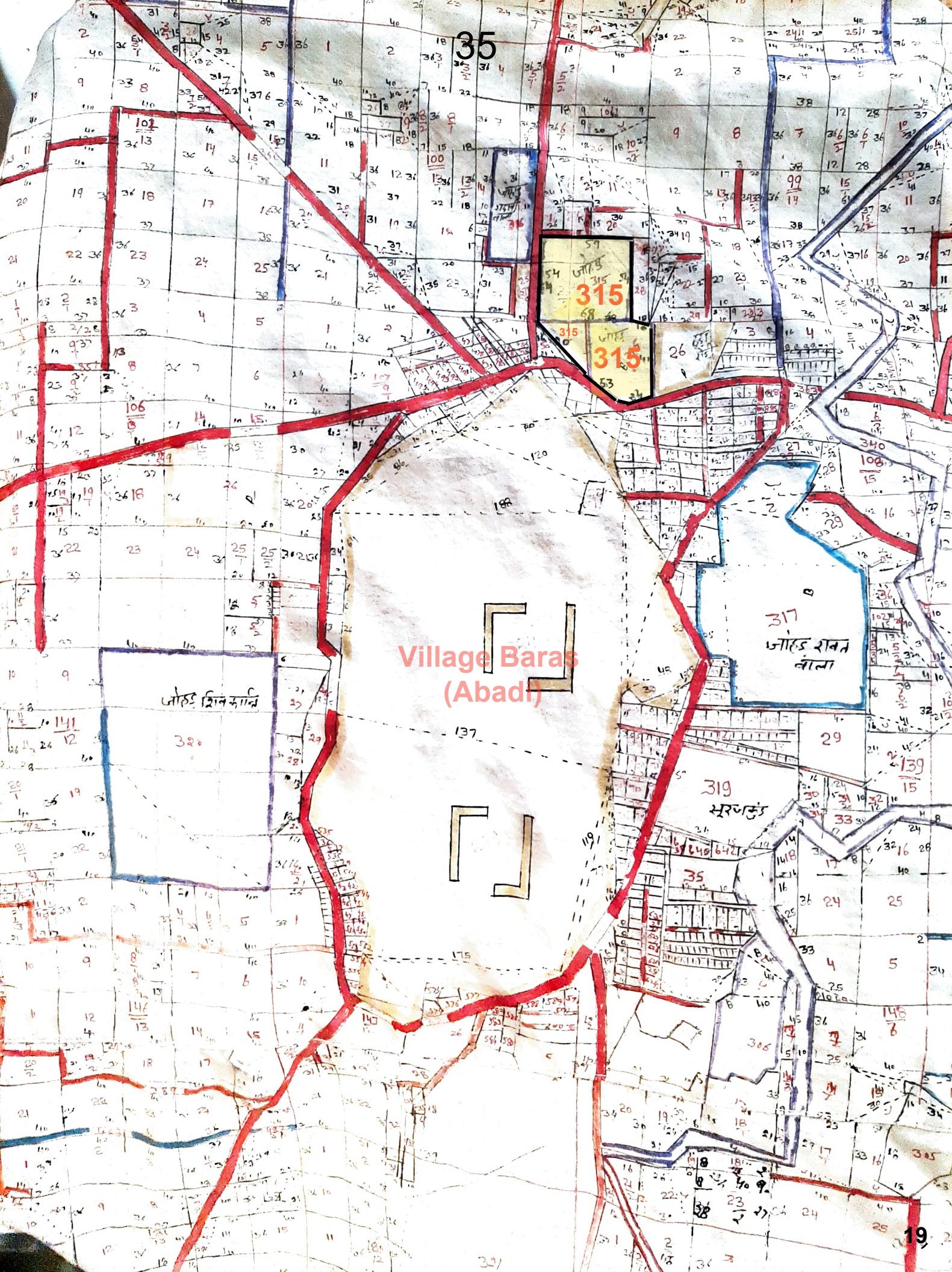
जोहड़ शिव कान्ति

317
जोहड़ शिव कान्ति

319
सूरजकुंड

35

306



(पड़त पटवार) जभाबंदी

गांव : Baras

हदबस्त न. : 23

तहसील : निसिंग

जिला : करनाल

साल : 2019-2020

खेत या जभाबंदी न.	खतानी न.	नाम तरफ या पत्नी	विवरण सहित मासिक नाम	विवरण सहित कारतकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुरब्बे और कितने का नम्बर	रकबा और कित्सा जमीन	दर और संख्या के ब्यारे के साथ लगान जो मुजारा देता है	हिस्सा या हुकीयत का पैमाना और बाण्ड का टंठा	मात और सवाई के सहित मांग	अभियुक्ति
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ईशवार पुत्र

3/136 भाना

बासीदेह

ग्राम पंचायत

बासीदेह

कच्चा

346

0-3 बी. गु.

सडक पुख्ता

करनाल-कैथल

39-7 बी. गु.

सडक पुख्ता

करनाल-कैथल

9-9 बी. गु.

सडक पुख्ता

करनाल-कैथल

36

1492

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2316

ग्राम पंचायत

बासीदेह

श्री. इन्दरू .श्री

ईन्दीनीचर साहिब

शहरकसां

347

348

कितने 3

48-19

कुल और

मजकआ

48-19

48-19 बी.गु.

2317

रफादे आम

108//

31

2-7 बी. गु.

(पड़त पटवार) जमाबंदी



गांव : Baras हदबस्त न. : 23 तहसील : निसिंग जिला : करनाल साल : 2019-2020

खेवट या जमाबंदी न.	खतीनी न.	नाम तरफ या पत्नी	विवरण सहित मातृक नाम	विवरण सहित कारतकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या गुरब्बे और किले का नम्बर	रकबा और किस्म जमीन	दर और संख्या के ब्यारे के साथ लगान जो मुजारा देता है	हिस्सा या हकीयत का पैमाना और बाछ का दंग	साल और सवाई के ब्यारे सहित मांग	अभियुक्ति
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344/2
सूज कुड
15-16 शं. मु.
नदी घर्तंग

किले 9
232-6
कुल गैर
मजरआ

232-6

232-6 शं. मु.

5-13 शं. मु.
किरनी

2318

मकाना
शारे आम

353

मिजान हकीयत

किले 13

286-18

कुल गैर
मजरआ

286-18

286-18 शं. मु.

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
निसिंग।

प्रेषित.

नायब तहसीलदार,
निसिंग।

क्रमांक 1198/

दिनांक 11-1-24

विषय:-

गांव के खसरा न. 314,315,319,320,425 की निशानदेही करवाने बारे।

उपरोक्त विषय बारे आपकी सेवा में लिखा जाता है कि गांव बरास का प्रस्ताव न. 1 दिनांक 13-11-2023 पंचायती जमीन व तालाब पर कुछ व्यक्तियों का अवैध कब्जे बारे प्राप्त हुआ है। जिस बारे सी.एम विन्डो पर शिकायत भी आई हुई है। जिसकी निशानदेही करवाई जानी है। जिसका खसरा न. 314,315,319,320,425 है। निशानदेही हल्का कानूनगो से करवाई जाए। ताकि सीएम विन्डो पर आई शिकायत का समाधान किया जा सके। इस पर जो भी खर्च आएगा वह ग्राम पंचायत बरास द्वारा अदा कर दिया जाएगा। इसलिए कम्प्यूटर मशीन से उपरोक्त की निशानदेही करवाई जाए।


खण्ड विकास एवं पंचायत अधिकारी,
निसिंग।

Work of excavation of Pond 40 in year 2023-24 of vill- Brass
Pond having Khasra No 315 by Panchayati Raj Department, Kaenal.

Annexure-R-7

Quantity between WL & TOS				
Chainage	C/S Area (In Sqm.)		Quantity (In Cum.)	
	Cutting	Filling	Cutting	Filling
5	3.427	0		
10	32.597	0	90.06	0
15	60.08	0	231.692	0
20	76.51	0	341.475	0
25	91.772	0	420.705	0
30	106.878	0	496.625	0
35	117.914	0	561.98	0
40	123.565	0	603.698	0
45	128.162	0	629.318	0
50	134.372	0	656.335	0
55	130.227	0	661.498	0
60	123.221	0	633.62	0
65	113.127	0	590.87	0
70	101.833	0	537.4	0
75	89.143	0	477.44	0
80	72.067	0	403.025	0
85	64.063	0	340.325	0
90	52.399	0	291.155	0
95	46.448	0	247.118	0
100	44.979	0	228.568	0
105	47.603	0	231.455	0
110	50.857	0	246.15	0
115	55.797	0	266.635	0
120	48.021	0	259.545	0
125	40.668	0	221.722	0
130	32.285	0	182.382	0
135	11.878	0	110.408	0
			9961.204	0



SDO (PR)
Nissing


J.E. (PR)
Nissing

Work of excavation of pond d⁴¹ in year 2023-24 of vill-Brass
 Pond having Khasra No-315 By Panchayati Raj Department, Karnal


Quantity between TOS & BOS				
Chainage	C/S Area (In Sqm.)		Quantity (In Cum.)	
	Cutting	Filling	Cutting	Filling
5	9.41	0		
10	69.019	0	196.073	0
15	128.241	0	493.15	0
20	170.686	0	747.318	0
25	199.932	0	926.545	0
30	221.084	0	1052.54	0
35	234.719	0	1139.508	0
40	245.183	0	1199.755	0
45	248.451	0	1234.085	0
50	240.612	0	1222.658	0
55	224.477	0	1162.722	0
60	209.31	0	1084.468	0
65	195.533	0	1012.108	0
70	182.393	0	944.815	0
75	167.995	0	875.97	0
80	153.553	0	803.87	0
85	143.091	0	741.61	0
90	138.825	0	704.79	0
95	125.716	0	661.352	0
100	116.665	0	605.952	0
105	109.15	0	564.538	0
110	116.925	0	565.188	0
115	119.583	0	591.27	0
120	115.374	0	587.392	0
125	107.525	0	557.248	0
130	85.354	0	482.198	0
135	7.366	0	231.8	0
			20388.923	0



 SDO (PR)
 Nissing


 J.E. (PR)
 Nissing

Work of excavation of Pond down 42 in year 2023-24 of vill - Brank
Pond having Khasra No-315 by Panchayati Raj Department, Karnal.

Quantity between BOS & FINAL				
Chainage	C/S Area (In Sqm.)		Quantity (In Cum.)	
	Cutting	Filling	Cutting	Filling
5	0	19.418		
10	2.961	88.304	7.402	269.305
15	5.444	103.646	21.012	479.875
20	17.075	73.862	56.298	443.77
25	36.845	61.779	134.8	339.102
30	52.686	55.448	223.828	293.068
35	59.442	49.009	280.32	261.142
40	63.775	59.222	308.042	270.578
45	62.875	73.098	316.625	330.8
50	52.059	88.714	287.335	404.53
55	45.945	107.897	245.01	491.528
60	44.451	100.966	225.99	522.158
65	35.237	101.909	199.22	507.188
70	24.32	115.793	148.892	544.255
75	17.063	129.696	103.458	613.722
80	12.694	124.204	74.392	634.75
85	9.274	125.908	54.92	625.28
90	3.588	117.929	32.155	609.592
95	2.025	102.666	14.032	551.488
100	0	98.944	5.062	504.025
105	0	104.409	0	508.383
110	0	137.25	0	604.148
115	0	182.444	0	799.235
120	0	197.049	0	948.732
125	0	182.226	0	948.188
			2738.793	12504.842


SDO (PR)
Nissing


J.E. (PR)
Nissing



44




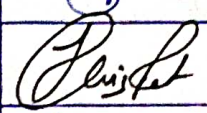

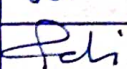
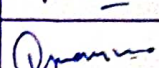
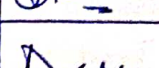
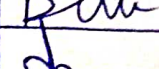
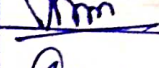
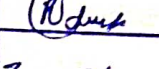
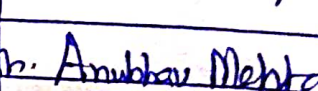


46





Meeting of OA No. 278/2024 (Charan Singh (son of both Singh, vill Bवास
Block Nissing Distt. Karnal

SP. No.	Name of the officers	Designation	Department	Mobile No.	Signature
1.	Satinder Kumar	Naib Tehsildar	Revenue	987694112	
2.	JAIVEER	PATWARI	Revenue	94168-4167	
3.	Suresh Kumar	GS/SEPO	B.D.P.O	7988383075	
4.	PANKAJ KUMAR	JE(PR) Nissing	SDO(PR)	7470288000	
5.	Vinit	G.S, Nissing	B.D.P.O	98124-4800	
6.	Rajinder Kumar	SDO Nissing	BDPO	90170-9550	
7.	Shabir Ansa	RO, HSPCB	HSPCB	94161-92051	
8.	Rakesh Dahiya	JE HSPCB	HSPCB	9215612120	
9.	CHARAN SINGH	Complainant		9896082532	
10.					
11.					
12.		In the presence of SDM Karnal			
13.					
14.					
15.					
16.					
17.					
18.					
19.					
20.					
21.					
22.					



**Regional Office, Karnal Region
Haryana State Pollution Control Board**



2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2024/2500

Dated: 07 / 08 / 2024

To

The Sub Divisional Magistrate,
Karnal.

Sub: - Report in Original Application No. 278/2024 (Charan Singh (son of Labh Singh, resident of village Baraas, Block Nisang, District Karnal, State of Haryana) Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Ref: - O/o DC, Karnal letter no. 14707-14711/MA dated 01.07.2024 and this office letter no. HSPCB/KAR/2024/2050-57 dt. 18.07.2024 and HSPCB/KAR/2024/2322 dt. 29.07.2024.

In this regard, the meeting was again held on 07.08.2024 under the Chairmanship of SDM, Karnal. The status report is as under:-

1. Previously the inspection of said pond was conducted on 23.07.2024 in presence of SDM Karnal. All the members of team appointed by Worthy Deputy Commissioner Karnal were present as under:-
 - Sh. Balraj (Sarpanch. Baraas).
 - Sh. Vinod kumar, (Sarpanch, Baraas Khurd)
 - Sh. Surender Kumar SEPO from BDPO Office.
 - Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
 - Sh. Jaivir, Patwari, from Tehsildar Office.
 - Sh. Vinit Maan, Secretary, Panchayat Office.
 - Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
 - Sh. Shailender Arora, RO, HSPCB, Karnal.
 - Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.

The attendance sheet is attached as Annexure-A.

Further, it was observed that encroachment on the pond (Khasra No. 315-Amba Wala Talaab) has been done by the villagers. The detail of encroachment has been submitted by Sarpanch Village Baraas & Secretary, Panchayat Office, Baraas on 24.07.2024 mentioning that there are 13 no. Pucca Animal Sheds, 07 No.

50
Residential Houses, 04 No. Shops & 08 No. Open Yard has been provided by the villagers on pond land (Khasra No. 315). 10 no. people are residing in these houses/open yards & approx. 25 no. of animals are in animal sheds. **The report is attached as Annexure-B.**

The sizra plan submitted by Patwari alongwith Jamabandi report is attached as **Annexure-C.**

BDPO Nissing also submitted record of letters mentioning request to Naib Tehsildar Nissing vide letter no.923dt. 17.11.2023 & 1998 dt. 11.01.2024 for Demarcation, on the matter of CM Window complaints received from Charan Singh S/o Labh Singh on 18.09.2023 regarding encroachment on Amba wala pond (Khasra No. 315) **copy attached as Annexure-D.**

Panchayati Raj Department also submitted detail of excavation done in the pond during year 2023-2024 with detail of quantity excavated with photographs showing doing excavation of the pond **with photographs, copy attached as Annexure-E.**

2. As per this office letter no. HSPCB/KAR/2024/2339-47 dt. 30.07.2024 the meeting was conducted under the Chairmanship of SDM Karnal in the presence of complainant.

All the members of team appointed by Worthy Deputy Commissioner Karnal were present with complainant as under:-

- Sh. Satender Kumar, Naib Tehsildar, Karnal
- Sh. Surender Kumar SEPO from BDPO Office.
- Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
- Sh. Jaivir, Patwari, from Tehsildar Office.
- Sh. Vinit Maan, Secretary, Panchayat Office.
- Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
- Sh. Shailender Arora, RO, HSPCB, Karnal.
- Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.
- Sh. Charan Singh Complainant, Village Baraas, Nissing, Karnal.

The attendance sheet is attached as Annexure-F.

The following decisions were taken during the meeting as under:-

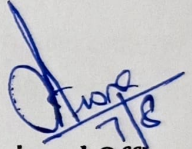
- i. The Naib Tehsildar has to submit Demarcation Report of the said pond with report regarding details of area under encroachment.
- ii. XEN, Panchayati Raj Department, Karnal/DDPO Karnal to remove the dumping of waste (Liquid and Solid) and submit report with proofs.
- iii. DDPO Karnal & Tehsildar Nissing to initiate action for removal of encroachment by violators & maintain the pond and submit report with proofs.

In view of above you are requested to approve this report and may be forwarded to the Worthy Deputy Commissioner, Karnal for further direction to concerned departments

- XEN, Panchayati Raj Karnal for submission of Action Taken report urgently.
- DDPO, Karnal/BDPO Nissing for submission of Action Taken report urgently.
- Tehsildar /Naib Tehsildar, Nissing, Karnal. for submission of Action Taken report urgently.

This is for your kind information please.

DA: As Above.

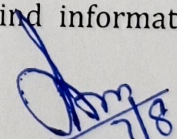

Regional Officer
Karnal Region

Endst. No. HSPCB/KAR/2024/2501-03

Dt: - 07 / 08 / 2024

A copy of the above is forwarded to:-

1. The Deputy Commissioner Karnal for kind information, please.
2. Sr. Environmental Engineer-HWM Cell (HQ), HSPCB, Panchkula for kind information, please.
3. The District Attorney, Legal Cell (HQ), HSPCB, Panchkula for kind information, please.


Regional Officer
Karnal Region

प्रेषक
उपमण्डल अधिकारी (ना०)
करनाल

सेवा में

उपायुक्त महोदय
करनाल।

पत्र क्रमांक 1777 /स्टै-०

दिनांक 21-08-24

विषय:

Original Application No. 278/2024 (Charan Singh S/o Sh. Labh Singh, Resident of Village Baras, Block Nissing District Karnal. Applicant versus State of Haryana Respondent Before The National Green Tribunal Principal Bench New Delhi.

उपरोक्त विषय के सम्बन्ध में आपके कार्यालय के पत्र क्रमांक 1470/ 14711/एम०ए० दिनांक 01.07.2024 के द्वारा अधोहस्ताक्षरी की अध्यक्षता में एक कमेटी गठित की गई थी। गठित कमेटी द्वारा ग्राम बरस म अम्बा वाले तालाब का मौका निरीक्षण किया गया। मौका निरीक्षण उपरांत पाया गया कि उक्त तालाब खतरा न० 315 में स्थित है। इस सम्बन्ध में क्षेत्रीय कार्यालय करनाल क्षेत्र हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड करनाल ने अपने कार्यालय के पत्र क्रमांक HSPCB/KAR/2024/2500 dated: 07-08-2024 द्वारा विस्तृत रिपोर्ट प्रस्तुत की है (जो साथ संलग्न है)। अतः क्षेत्रीय कार्यालय करनाल क्षेत्र हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड करनाल से प्राप्त मूल रिपोर्ट आपकी सेवा में भेजकर अनुरोध सहित लिखा जाता है कि उक्त रिपोर्ट में वर्णित सभी सम्बन्धित विभागों को इस विषय बारे त्वरित नियमानुसार कार्यवाही करने के निर्देश दिये जाने उचित होंगे ताकि माननीय राष्ट्रीय ग्रीन ट्रिब्यूनल नई दिल्ली के आदेशों की अनुपालना सुनिश्चित की जा सके।

उपमण्डल अधिकारी (ना०)
करनाल

प० क्रमांक 1778-81 /स्टै-०

दिनांक 21/8/24

उपरोक्त की प्रति निम्नलिखित को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

1. कार्यकारी अभियंता (प०राज) करनाल।
2. जिला विकास एवं पंचायत अधिकारी करनाल।
3. खण्ड विकास एवं पंचायत अधिकारी निसिंग।
4. नायब तहसीलदार निसिंग।

उपमण्डल अधिकारी (ना०)
करनाल

प० क्रमांक 1782 /स्टै-०

दिनांक 21/8/24

उपरोक्त की प्रति क्षेत्रीय अधिकारी करनाल को उनके कार्यालय के पत्र क्रमांक HSPCB/KAR/2024/2500 dated: 07-08-2024 के सन्दर्भ में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

उपमण्डल अधिकारी (ना०)
करनाल



Regional Office, Karnal Region
Haryana State Pollution Control Board



2nd floor, SCO-70-79, above Punjab National Bank, Namaste Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id - hspcbrokar@gmail.com

No. HSPCB/KAR/2024/2500

Dated: 07 / 08 / 2024

To

The Sub Divisional Magistrate,
Karnal

Sub:- Report in Original Application No. 278/2024 (Charan Singh (son of Labh Singh, resident of village Baraas, Block Nisang, District Karnal, State of Haryana) Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Ref:- O/o DC, Karnal letter no. 14707-14711/MA dated 01.07.2024 and this office letter no. HSPCB/KAR/2024/2050-57 dt. 18.07.2024 and HSPCB/KAR/2024/2322 dt. 29.07.2024.

In this regard, the meeting was again held on 07.08.2024 under the Chairmanship of SDM, Karnal. The status report is as under:-

1. Previously the inspection of said pond was conducted on 23.07.2024 in presence of SDM Karnal. All the members of team appointed by Worthy Deputy Commissioner Karnal were present as under:-
 - Sh. Balraj (Sarpanch, Baraas).
 - Sh. Vinod kumar, (Sarpanch, Baraas Khurd)
 - Sh. Surender Kumar SEPO from BDPO Office.
 - Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
 - Sh. Jaivir, Patwari, from Tehsildar Office.
 - Sh. Vinit Maan, Secretary, Panchayat Office.
 - Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
 - Sh. Shailender Arora, RO, HSPCB, Karnal.
 - Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.

The attendance sheet is attached as Annexure-A.

Further, it was observed that encroachment on the pond (Khasra No. 315-Amba Wala Talaab) has been done by the villagers. The detail of encroachment has been submitted by Sarpanch Village Baraas & Secretary, Panchayat Office, Baraas on 24.07.2024 mentioning that there are 13 no. Pucca Animal Sheds, 07 No.

Residential Houses, 04 No. Shops & 08 No. Open Yard has been provided by the villagers on pond land (Khasra No. 315). 10 no. people are residing in these houses/open yards & approx. 25 no. of animals are in animal sheds. **The report is attached as Annexure-B.**

The size plan submitted by Patwari alongwith Jamabandi report is attached as Annexure-C.

BDPO Nissing also submitted record of letters mentioning request to Naib Tehsildar Nissing vide letter no.923dt. 17.11.2023 & 1998 dt. 11.01.2024 for Demarcation, on the matter of CM Window complaints received from Charan Singh S/o Labh Singh on 18.09.2023 regarding encroachment on Amba wala pond (Khasra No. 315) copy attached as Annexure-D.

Panchayati Raj Department also submitted detail of excavation done in the pond during year 2023-2024 with detail of quantity excavated with photographs showing doing excavation of the pond with photographs, copy attached as Annexure-E.

2. As per this office letter no. HSPCB/KAR/2024/2339-47 dt. 30.07.2024 the meeting was conducted under the Chairmanship of SDM Karnal in the presence of complainant.

All the members of team appointed by Worthy Deputy Commissioner Karnal were present with complainant as under:-

- Sh. Satender Kumar, Naib Tehsildar, Karnal
- Sh. Surender Kumar SEPO from BDPO Office.
- Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
- Sh. Jaivir, Patwari, from Tehsildar Office.
- Sh. Vinit Maan, Secretary, Panchayat Office.
- Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal
- Sh. Shailender Arora, RO, HSPCB, Karnal.
- Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.
- Sh. Charan Singh Complainant, Village Baraas, Nissing, Karnal

The attendance sheet is attached as Annexure-F.

The following decisions were taken during the meeting as under:-

55

- i. The Naib Tehsildar has to submit Demarcation Report of the said pond with report regarding details of area under encroachment.
- ii. XEN, Panchayati Raj Department, Karnal/DDPO Karnal to remove the dumping of waste (Liquid and Solid) and submit report with proofs.
- iii. DDPO Karnal & Tehsildar Nissing to initiate action for removal of encroachment by violators & maintain the pond and submit report with proofs.

In view of above you are requested to approve this report and may be forwarded to the Worthy Deputy Commissioner, Karnal for further direction to concerned departments

- XEN, Panchayati Raj Karnal for submission of Action Taken report urgently.
- DDPO, Karnal/BDPO Nissing for submission of Action Taken report urgently.
- Tehsildar /Naib Tehsildar, Nissing, Karnal. for submission of Action Taken report urgently.

This is for your kind information please.

DA: As Above.


Regional Officer
Karnal Region

Endst. No. HSPCB/KAR/2024/2501-03

Dt: - 07 / 08 / 2024

A copy of the above is forwarded to:-

1. The Deputy Commissioner Karnal for kind information, please.
2. Sr. Environmental Engineer-HWM Cell (HQ), HSPCB, Panchkula for kind information, please.
3. The District Attorney, Legal Cell (HQ), HSPCB, Panchkula for kind information, please.


Regional Officer
Karnal Region



Regional Office, Karnal Region
Haryana State Pollution Control Board

2nd floor, SCO- 78-79 above Punjab National Bank, Namastey Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2024/2874

Hon'ble NGT Matter

Dated: 27/08/2024

To

The Technical Advisor,
The Haryana Pond & Command Area Development Authority,
Plot No. 9, DHL Square, 3rd Floor. IT Park, Sector-22,
Panchkula, Haryana- 134112 -
ms.haryanapondauthority@gmail.com

Sub: - Original Application No. 278/2024 (Charan Singh (son of Labh Singh, resident of village Baras, Block Nisang, District Karnal, State of Haryana) Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Ref:- Letter no. HPWWMA/Legal/417/2024 dt. 23.08.2024 & this office letter no. HSPCB/KAR/2024/2500 dt. 07.08.2024

R/Sir,

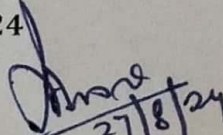
In this connection please find enclosed herewith the letter written by Sub Divisional Magistrate Karnal to Worthy Deputy Commissioner, Karnal vide letter no. 1777/steno dt. 21.08.2024 (copy attached) to direct the concerned Departments.

1. XEN, Panchayati Raj, Karnal.
2. DDPO Karnal/BDPO Nissing.
3. Tehsildar/Naib Tehsildar Nissing Karnal to submit action Taken Report.

As per letter submitted by you dt. 23.08.2024, the area of pond is 5 Acre but at site there is a encroachment on the pond area. Hence you are also asked to presume the matter and submit your action taken report urgent as already asked in this office letter dt. 07.08.2024.

DA:-

- Copy of this office letter no. HSPCB/KAR/2024/2500 dt. 07.08.2024.
- Copy of this office letter no. HSPCB/KAR/2024/2484 dt. 07.08.2024
- Copy of SDM office letter no. 1777/steno dt. 21.08.2024.


Regional Officer
Karnal Region

Endst. No. HSPCB/KAR/2024/2875-83

Dt:- 27/08/2024

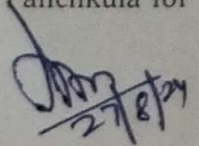
A copy of the above is forwarded to

1. The Chairman, Haryana State Pollution Control Board, Panchkula for information please.
2. The Deputy Commissioner, Karnal, for information please.

F:\RO PC data\OA No. 278 of 2024 Charan Singh (10.09.2024)\Letter to Pond Authority 27.08.2024.docx

3. The Member Secretary, Haryana Pond & Waste Water Management Authority for information please - ms.haryanapondauthority@gmail.com.
4. The Engineer in Chief Administrator, Development & Panchayats Department (Panchayati raj), Haryana for information please.
5. The District Attorney, Haryana State Pollution Control Board, Panchkula for information please.
6. The Sub Divisional Magistrate Karnal, for information please.
7. The CEO Zilla Parishad, Karnal, for information please.
8. The SEE, HWM, Haryana State Pollution Control Board, Panchkula for information please.
9. The District Attorney Haryana State Pollution Control Board, Panchkula for information please.

DA:- As Above.



Regional Officer
Karnal Region



Office of Deputy ⁵⁸ Commissioner, Karnal
Government of Haryana

Annexure-R-12

From

URGENT

The Deputy Commissioner,
Karnal.

DATE BOUNDED

To

1. D.D.P.O. Karnal
2. XEN P.R. Karnal.
3. B.D.P.O. Nissing
4. Naib Tehsildar Nissing.

No. 19956-19959 /MA Dated 30.08.2024

Sub: Original Application No. 278/2024 (Charan Singh S/o Shri Labh Singh, resident of village Baras, Block Nissing, District Karnal Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Memo:

Please find enclosed copy of letter No. 1777/Steno dated 21.08.2024 alongwith copy of letter No. HSPCB/KAR/2024/2500 dated 07.08.2024 as received from Sub Divisional Officer (C), Karnal on the subject cited above.

In this regard, you are directed to take immediate further necessary action on the points relating to your department as mentioned in the letter No. HSPCB/KAR/2024/2500 dated 07.08.2024 and action taken report be submitted to this office at the earliest so that same could be submitted before Hon'ble N.G.T. New Delhi.

DA:- as above

for Deputy Commissioner,
Karnal.

30/08/2024

Endst No. 19960-19961 /MA Dated 30.08.2024

A copy of the above is forwarded to the following for information and further necessary action:-

1. Sub Divisional Officer (C), Karnal
2. R.O. HSPCB Karnal Region, Karnal.

for Deputy Commissioner,
Karnal.

30/08/2024

प्रेषक उपमण्डल अधिकारी (नाओ)
करनाल

सेवा में

उपायुक्त महोदय
करनाल।

पत्र क्रमांक 1777 /स्टे.नो

दिनांक 21-08-24

विषय:

Original Application No. 278/2024 (Charan Singh S/o Sh. Labh Singh,
Resident of Village Baras, Block Nissing District Karnal.
Applicant versus State of Haryana Respondent Before The National Green
Tribunal Principal Bench New Delhi.

उपरोक्त विषय के सम्बन्ध में आपके कार्यालय के पत्र क्रमांक 1470/ 14711/एमओएओ दिनांक 01.07.2024 के द्वारा अधोहस्ताक्षरी की अध्यक्षता में एक कमेटी गठित की गई थी। गठित कमेटी द्वारा ग्राम बरस में अम्बा वाले तालाब का मौका निरीक्षण किया गया। मौका निरीक्षण उपरान्त पाया गया कि उक्त तालाब खसरा नं० 315 में स्थित है। इस सम्बन्ध में क्षेत्रीय कार्यालय करनाल क्षेत्र हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड करनाल ने अपने कार्यालय के पत्र क्रमांक HSPCB/KAR/2024/2500 dated: 07-08-2024 द्वारा विस्तृत रिपोर्ट प्रस्तुत की है (जो साथ संलग्न है)। अतः क्षेत्रीय कार्यालय करनाल क्षेत्र हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड करनाल से प्राप्त मूल रिपोर्ट आपकी सेवा में भेजकर अनुरोध सहित लिखा जाता है कि उक्त रिपोर्ट में वर्णित सभी सम्बन्धित विभागों को इस विषय वारे त्वरित नियमानुसार कार्यवाही करने के निर्देश दिये जाने उचित होंगे ताकि माननीय राष्ट्रीय ग्रीन ट्रिब्यूनल नई दिल्ली के आदेशों की अनुपालना सुनिश्चित की जा सके।

उपमण्डल अधिकारी (नाओ)
करनाल

पत्र क्रमांक 1778-81 /स्टे.नो

दिनांक 21/8/24

उपरोक्त की प्रति निम्नलिखित को सूचना एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

1. कार्यकारी अभियंता (पं०राज) करनाल।
2. जिला विकास एवं पंचायत अधिकारी करनाल।
3. खण्ड विकास एवं पंचायत अधिकारी गिरिगंगा।
4. नायब तहसीलदार गिरिगंगा।

उपमण्डल अधिकारी (नाओ)
करनाल

पत्र क्रमांक 1782 /स्टे.नो

दिनांक 21/8/24

उपरोक्त की प्रति क्षेत्रीय अधिकारी करनाल को उनके कार्यालय के पत्र क्रमांक HSPCB/KAR/2024/2500 dated: 07-08-2024 के सन्दर्भ में सूचना एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

उपमण्डल अधिकारी (नाओ)
करनाल



**Regional Office, Karnal Region
Haryana State Pollution Control Board**



Post Bag, SCOT 7B 7D above Punjab National Bank, Namasteey Chowk, Karnal
Website - www.hspcb.gov.in E-Mail Id- hspcbrokar@gmail.com

No. HSPCB/KAR/2024/2500

Dated: 07 / 08 / 2024

To

The Sub Divisional Magistrate,
Karnal

Sub: Report in Original Application No. 278/2024 (Charan Singh (son of Lakh Singh, resident of village Baraas, Block Nisang, District Karnal, State of Haryana) Applicant Versus State of Haryana Respondent) BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Ret: O/o DC, Karnal letter no. 14707-14711/MA dated 01.07.2024 and this office letter no. HSPCB/KAR/2024/2050-57 dt. 18.07.2024 and HSPCB/KAR/2024/2322 dt. 29.07.2024.

In this regard, the meeting was again held on 07.08.2024 under the Chairmanship of SDM, Karnal. The status report is as under:-

1. Previously the inspection of said pond was conducted on 23.07.2024 in presence of SDM Karnal. All the members of team appointed by Worthy Deputy Commissioner Karnal were present as under:-
 - Sh. Balraj (Sarpanch, Baraas).
 - Sh. Vinod kumar, (Sarpanch, Baraas Khurd)
 - Sh. Surender Kumar SEPO from BDPO Office.
 - Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
 - Sh. Jaivir, Patwari, from Tehsildar Office.
 - Sh. Vinit Maan, Secretary, Panchayat Office.
 - Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
 - Sh. Shailender Arora, RO, HSPCB, Karnal.
 - Sh. Rohtash Dahiya, JEE, HSPCB, Karnal.

The attendance sheet is attached as Annexure-A.

Further, it was observed that encroachment on the pond (Khasra No. 315-Amba Wala Talaab) has been done by the villagers. The detail of encroachment has been submitted by Sarpanch Village Baraas & Secretary, Panchayat Office, Baraas on 24.07.2024 mentioning that there are 13 no. Pucca Animal Sheds, 07 No.

Residential Houses, 04 No. Shops & 08 No. Open Yard has been provided by the villagers on pond land (Khasra No. 315). 10 no. people are residing in these houses/open yards & approx. 25 no. of animals are in animal sheds. **The report is attached as Annexure-B.**

The site plan submitted by Patwari alongwith Jamdandi report is attached as Annexure-C.

BDPO Nissing also submitted record of letters mentioning request to Naib Tehsildar Nissing vide letter no.923dt. 17.11.2023 & 1998 dt. 11.01.2024 for Demarcation, on the matter of CM Window complaints received from Charan Singh S/o Labh Singh on 18.09.2023 regarding encroachment on Amba wali pond (Khasra No. 315) copy attached as Annexure-D.

Panchayati Raj Department also submitted detail of excavation done in the pond during year 2023-2024 with detail of quantity excavated with photographs showing doing excavation of the pond with photographs, copy attached as Annexure-E.

2. As per this office letter no. HSPCB/KAR/2024/2339-47 dt. 30.07.2024 the meeting was conducted under the Chairmanship of SDM Karnal in the presence of complainant.

All the members of team appointed by Worthy Deputy Commissioner Karnal were present with complainant as under:-

- Sh. Satender Kumar, Naib Tehsildar, Karnal
- Sh. Surender Kumar SEPO from BDPO Office.
- Sh. Pankaj Kumar, JE Panchayati Raj, Department, Karnal.
- Sh. Jaivir, Patwari, from Tehsildar Office.
- Sh. Vinit Maan, Secretary, Panchayat Office.
- Sh. Rajinder Kumar, SDO, Panchayati Raj Department, Karnal.
- Sh. Shailender Arora, RO, HSPCB, Karnal.
- Sh. Rohtash Dahlya, JEE, HSPCB, Karnal.
- Sh. Charan Singh Complainant, Village Baraas, Nissing, Karnal

The attendance sheet is attached as Annexure-F.

The following decisions were taken during the meeting as under:-


- i. The Naib Tehsildar has to submit Demarcation Report of the said pond with report regarding details of area under encroachment.
- ii. XEN, Panchayat Raj Department, Karnal/DDPO Karnal to remove the dumping of waste (Liquid and Solid) and submit report with proofs.
- iii. DDPO Karnal & Tehsildar Nissing to initiate action for removal of encroachment by violators & maintain the pond and submit report with proofs.

In view of above you are requested to approve this report and may be forwarded to the Worthy Deputy Commissioner, Karnal for further direction to concerned departments

- XEN, Panchayati Raj Karnal for submission of Action Taken report urgently.
- DDPO, Karnal/BDPO Nissing for submission of Action Taken report urgently.
- Tehsildar /Naib Tehsildar, Nissing, Karnal. for submission of Action Taken report urgently.

This is for your kind information please.

DA: As Above.

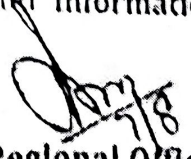

Regional Officer
Karnal Region

Endst. No. HSPCB/KAR/2024/2501-03

Dt: - 07 / 08 / 2024

A copy of the above is forwarded to:-

- 1 The Deputy Commissioner Karnal for kind information, please.
- 2 Sr. Environmental Engineer-HWM Cell (HQ), HSPCB, Panchkula for kind information, please.
- 3 The District Attorney, Legal Cell (HQ), HSPCB, Panchkula for kind information, please.


Regional Officer
Karnal Region